



K.L.E. Society's K.L.E. College of Law,
Navi Mumbai

SPARKLE 5.0

5th National Law Fest

National Moot Court
Competition

National Client Counselling
Competition

March, 2024

KLE GROUP OF INSTITUTIONS



Karnataka Lingayat Education Society emphasizes on the sound mind and healthy body for spiritual enlightenment and social transformation. The “Saptarshis” (Seven Saints) namely M. R. Sakhare, S.S. Basavanal, B.S. Hanchinal, H.F. Kattimani, B.B. Mamadapur, P.R. Chikodi and V.V.Patil determined to serve and sacrifice their life for the upliftment of the community through education which is one of the essential constituent of life. Thus sown the seed on 13th November 1916 in the form of Anglo- Vernacular School. The society is growing unstoppably thereafter from strength to strength. At present 293 educational institution in the diverse faculties like Arts, Science, Commerce, Medicine, Engineering, Dental, Pharmacy, Architecture, Law, Nursing, Ayurveda, Management, Information Technology and Computer Science are catering the service from KG to PG including research. All institutions spread from unknown rural area to well known cities are at par excellence in infrastructure with high quality education which are accepted with wide acclaim by members of society and approved by NAAC/Universities/NBA etc.

ABOUT THE COLLEGE

The College which is nearer to Mumbai city, started during the academic year 2016-2017 under the aegis of the Karnataka Lingayat Education Society.

The Trust started the institution with a cherished ambition to impart legal education, in Navi Mumbai, which is in fact very important step towards spreading legal awareness and empowering the society. The college is affiliated to University of Mumbai, and recognized by Bar Council of India, New Delhi.

KLE College of Law offers, Three Year LL.B. & Five Year B.L.S LL.B. & LL.M Programs.

It is determined to achieve exceptional higher legal education and establish eminent research institute in Maharashtra in order to best serve the needs of the students and nurture them holistically to take social responsibility. Our aim is to create a stellar legal institute that produces eminent lawyers who not only excel in their specialization but focus on uplifting the society. Keeping pace with this our students have entered into the legal fraternity and are serving the people in the best possible way.

KLE College of Law, Navi Mumbai has been organizing various events since our inception with a focus on learning with sharing.

Even the pandemic could not hinder our zeal for imparting quality education to our students. We took this pandemic as a challenge and shifted all our operations on virtual platform. We are also proud to share that we have completed more than 300 hours of National and International Webinars and Panel Discussions with more than 100 distinguished speakers and around more than 40 thousand student and professionals who were benefitted from these sessions.

The college has organized four National Law Festivals- SPARKLE, since 2019, and this year we are again coming up with our 5th National Law Festival which will include two competitions- National Moot Court Competition and National Client Counselling Competition.

We are again happily awaiting to host brilliant participants from prestigious institutions of India.

CHAIRMAN'S MESSAGE



Dr. Prabhakar Kore
Ex-MP, Chairman,
KLE Society

The quest for knowledge, insight and wisdom is part and parcel of life. The more we learn, the more we realize that we do not know. A revelation of how much we don't know will continue to motivate us towards learning. In praise of constant learning, Henry Ford, quoted – “ Anyone who stops learning is old, whether at 20 or 80. Anyone who keeps learning stays young.” Great learning must be accompanied by willingness to listen to others. This is important and should not be glossed over. Times are changing. People were beginning to realize the importance of ideas and the power of thinking and learning. We need inspiration, not just information. We need passion, not pettiness. We need courage, not cowardice. We reach our destination with discipline and deep thinking, not with alliance and diversion. The discipline of action, although it may give rise to mistakes sometimes, is far preferable to safe and stationary living. Discipline, KLE has discovered, has an intrinsic ability to be self-perpetuating. This discipline is the secret of holistic approach of KLE. Be a proud partner of KLE family. Lastly with quotes of William A Ward, I advise young and beautiful minds:

“PLAN PURPOSEFULLY, PREPARE PRAYERFULLY, PROCEED POSITIVELY,
PURSUE PERSISTENTLY.

PRINCIPAL'S MESSAGE

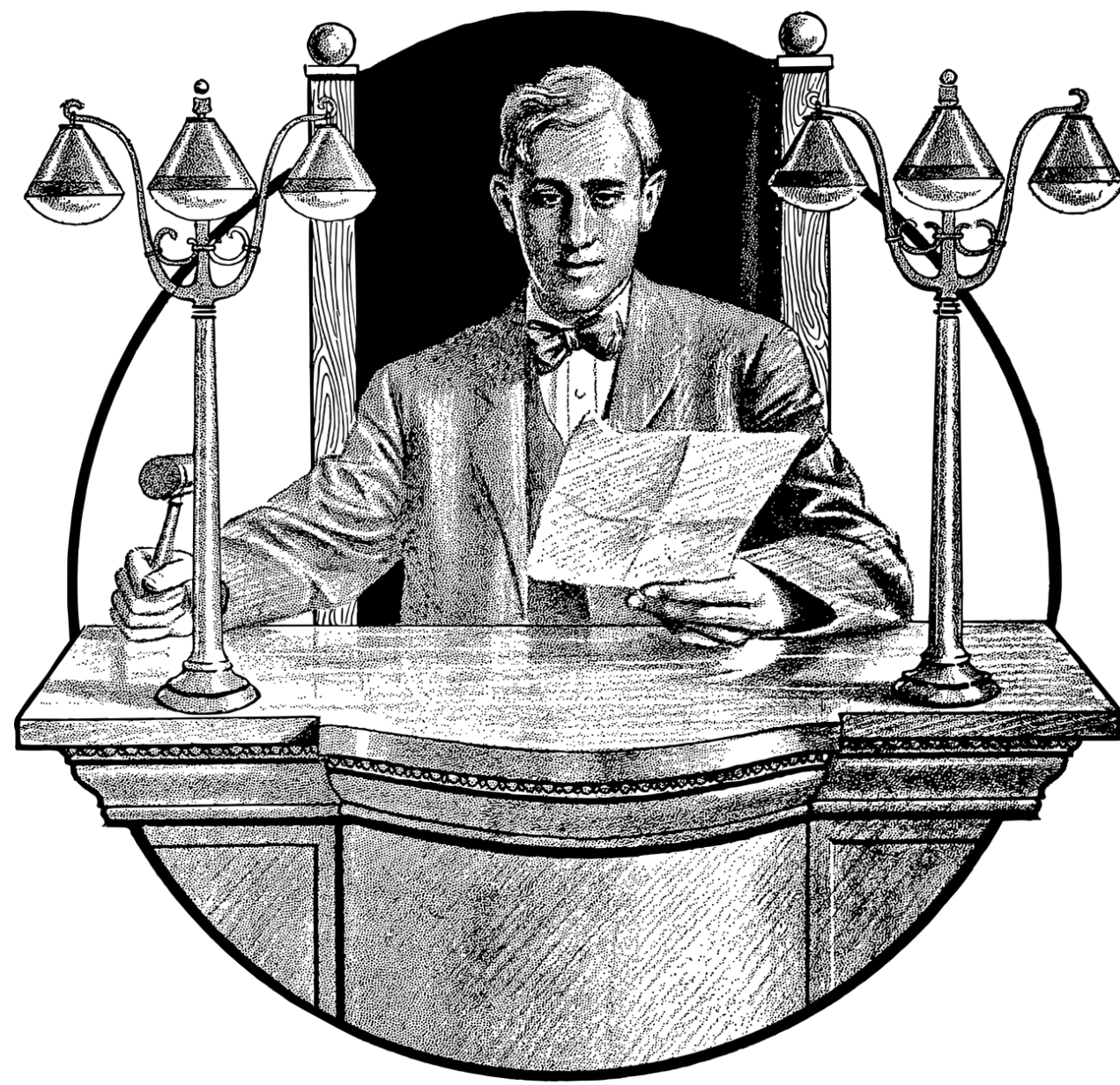


Dr. Dinkar Gitte
Principal,
KLE Society's KLE College of Law , Navi Mumbai

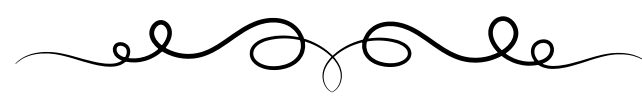
KLE Society, has been in service of the nation for the last 107 years and is still marching forward tirelessly. KLE College of Law, Navi Mumbai envisions to impart value based legal education with a commitment to serve the society. Our aim, is to inspire students to learn and understand Dharmam Sarvampratishtitam (Law is Supreme and not the Learners). It is the law alone that brings equality amongst unequals. Our college environment is conducive for students to acquire requisite skill-set as we encourage participation in various curricular and co-curricular activities, such as Moot Court Competition, Trial Advocacy, Debates, Conference and Classroom discussions.

With the best infrastructure and well-equipped library, we provide our students the best opportunities in exploring the world of legal knowledge. Our goal is to imbibe core values of discipline, punctuality, and ethics which are quintessential to student's progress. Our teachers have vast experience and expertise in the field of law. We aim to build leaders who shall stand for social, political and economic justice. We strive for a society that is Dharmo rakshatirakshitaha (If we protect the law, the law shall protect us).

NATIONAL MOOT COURT COMPETITION



The KLE Society's KLE College of Law's National Moot Court Competition has been conceived with the aim of creating opportunities for learning the development of jurisprudence on emerging trends in the legal field besides developing cutting edge skills in research, writing and advocacy.



The Competition will be conducted in Hybrid Mode and will have the following rounds:

- 1) Preliminary Rounds (Online)
- 2) Octa Final Rounds (Online)
- 3) Quarter Final Rounds (Offline)
- 4) Semi Final Rounds (Offline)
- 5) Final Round (Offline)

RULES AND REGULATIONS OF MOOT COURT COMPETITION

1. DEFINITIONS

1.1 “Competition Rules” means all the rules contained herein and any other supplementary rules officially notified by the Organising Committee.

1.2 “Competition” means the “Sparkle 5.0 National Moot Court Competition, 2024”

1.3 “Judge” means any person appointed to evaluate a participant’s oral pleadings.

1.4 “Moot Proposition of the Competition” means the official proposition of the competition which includes all clarifications or corrections issued by the Organising Committee.

1.5 “Organising Committee (OC)” refers to any personnel who is involved with the event in the capacity of an organiser.

1.6 “Memorial” means the written submissions of each participating team, written and submitted in accordance with the rules of competition.

1.7 “Participants” means students from eligible colleges who have registered to compete in the competition.

1.8 “Problem Clarifications” means clarifications to the Moot Proposition of the Competition as published by the Organising Committee.

2. GENERAL

2.1 CONDUCT OF THE COMPETITION

2.1.1 The competition will be conducted in hybrid mode.

2.1.2 The preliminary rounds and the Octa Final rounds will be conducted online via video conferencing whereas the Quarter Final rounds, Semi- Finals and Finals will be conducted offline at KLE Society’s KLE College of Law, Navi Mumbai, Sector 1, Navi Mumbai, Maharashtra-410218.

2.1.3 The preliminary rounds and Octa Finals shall be conducted through video-conferencing, either through Zoom or Google Meet, as the case may be. The relevant details will be informed and shared with the teams through email once the registration is complete.

2.1.4 Teams may seek clarifications (if any) in the Moot Proposition of the Competition via email addressed to the OC. No other mode of contact shall be entertained or considered official. The emails titled CLARIFICATION ON SPARKLE 5.0 MOOT COURT COMPETITION PROBLEM must be sent to sparkle@klecollegeoflawmumbai.edu.in before 15th February, 2024. After this, no more clarifications shall be entertained and the clarifications shall be published on the official forum soon thereafter.

2.1.5 The mode of conduct of the entire competition shall be in English.

2.1.6 Each team will be provided a competition team code which must be kept confidential.

2.2 PARTICIPATION AND ELIGIBILITY

2.2.1 The Competition is open to all bona fide regular students enrolled in any undergraduate/graduate Law Course (5 Year course & 3 Year course) within India which is recognized by the Bar Council or State Government or Central Government as the case may be.

2.2.2 Each team shall comprise a minimum of two members i.e., two speakers, and a maximum of three members i.e., two speakers and one researcher. Thus, each team shall be composed of two speakers (Compulsory) and a researcher (Optional).

2.2.3 A maximum of ONE team is allowed to participate in the competition from one institute.

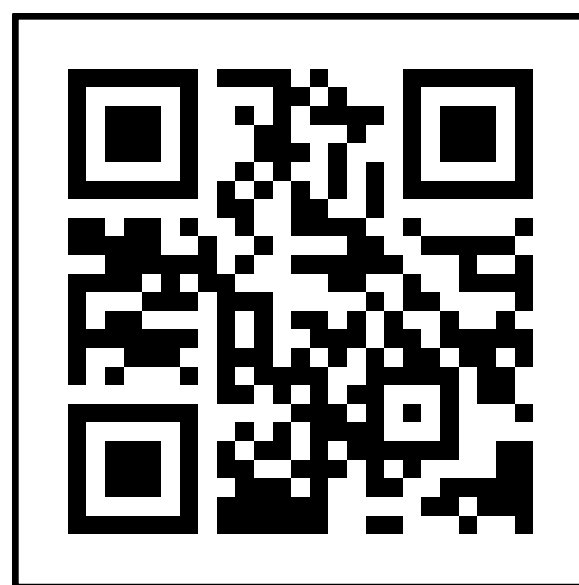
2.2.4 The team's composition shall be registered during the registration process and the participants shall not be changed once registered.

2.2.5 Any change in the team's composition after the submission of the registration form, shall be allowed only due to emergencies. The decision of the OC shall remain final in this matter.

2.2.6 In case the change in composition is permitted by the OC, a formal written approval with the signature of the head of the department or Faculty in charge of their respective college along with the seal of the institution in the format prescribed is required to be submitted.

2.3 REGISTRATION

2.3.1 Interested teams are required to register by filling out the registration form through this Q.R. Code:



2.3.2 The participation fees shall be 1500/- INR per team for all the teams.

2.3.3 The teams that qualify for the offline rounds will have to pay 4000/- INR towards food and accommodation.

2.3.4 The details for payment are as follows:

Name of the Bank	Canara Bank
Account Number	4652101002417
IFSC	CNRB0004652
Name of Account Holder	KLE College of Law
Name of the Branch	Khandeshwar - Kamothe

2.3.5 The fee, once paid, is non-refundable.

2.3.6 A bonafide certificate in the prescribed format from the college/institution/university that the participant belongs to, is a mandatory requirement for all teams to be fulfilled in order complete the registration.

2.3.7 The teams are required to attach the screenshot of the online transaction and the bondafide certificate in the Google form itself.

2.3.8 The receipt of screenshot of the payment along with the form and bondafide certificate shall only confirm the participation of a team in the competition.

2.3.9 Communication made by the OC with any one of the Team Members shall be deemed to be communication to the entire team for the purposes of this Competition.

2.4 ACCOMODATION

2.4.1 Accommodation shall only be provided to teams qualifying for the Offline Rounds.

2.4.2 Accommodation shall be provided from 15th March 2024 (Afternoon) to 17th March 2024 (Morning).

2.4.3 Teams arriving earlier shall contact the hotel directly (details of the accommodation will be shared later) and make their bookings accordingly or make arrangements on their own.

2.4.4 Extra charges will have to be incurred by the team for additional days of stay.

2.4.5 Accommodation shall not be provided to a fourth team member, coach, professor or family member.

2.4.6 Any misconduct at the venue or the place of accommodation shall result in disqualification of the team from the competition.

2.4.7 Transport shall be provided to and from the accommodation to the event venue. In case the participants miss the transport arranged by the OC, they have to make arrangements at their own cost.

2.4.8 No pick up or drop shall be provided to and from airport/railway station/bus stand to the accommodation or the event venue.

2.5 DRESS CODE

2.5.1 Inside the court room the participants shall follow the below mentioned dress code.

·Females: White salwar kurta & dupatta (or) Western Formals of white shirt and black trousers along with black coat and tie (or) Saree with formal footwear.

·Males: White shirt, black trousers, black tie along with black coat and Black shoes.

2.5.2 The dress code for all the functions at the competition shall be western formals for gentlemen and western or Indian formals for ladies

2.5.3 The participants will be penalized for not adhering to the dress-code inside the Court Room by the judges.

3. WRITTEN SUBMISSIONS

3.1 General Instructions

3.1.1 Each team is required to prepare a Memorial for both the Petitioner/Appellant (as the case may be) and Respondent side.

3.1.2 The total number of pages of each memorial must not exceed 40 pages.

3.1.3 The page numbers must be clearly mentioned in the bottom of the page. The cover page must not be numbered.

3.2 Formatting the Memorial

3.2.1 The Memorials must consist of the following: -

- a) Cover Page
- b) Table of Contents
- c) Index of Authorities
- d) Statement of Jurisdiction
- e) Statement of Facts

- f) Statement of Issues
- g) Summary of Arguments
- h) Arguments (not exceeding 25 pages)
- i) Prayer

3.2.2 The cover page must be Blue for Petitioner/Appellant and Red for Respondent. It must contain:

- a) The Name of the Competition (Sparkle 5.0 National Moot Court Competition, 2024)
- b) Name of the Court
- c) Petition Number
- d) Cause Title
- e) Written Submission for Petitioner/Appellant or Respondent
- f) The relevant provision under which the petition is filed.
- g) Team Code in bold on top right corner

3.2.3 The font of the body of the Memorial must be

- a) Font Style: Times New Roman,
- b) Font Size: 12, with
- c) Line Spacing: 1.5, Justified
- d) Margin of 1 inch on all sides

3.2.4 The footnote must be

- a) Font Style: Times New Roman,
- b) Font Size: 10, with
- c) Line Spacing: 1.0, Justified

3.2.5 Use of endnotes is not permitted.

3.2.6 Headings and Titles must also have font size 12.

3.2.7 All teams are required to follow the 21st Bluebook edition style of citation.

3.3 Submission of the Memorial

3.3.1 All participants must mail the soft copy (Both PDF and word format) of the memorials on sparkle@klecollegeoflawmumbai.edu.in on or before 11.59 PM IST of 24th February 2024.

3.3.2 Late submission will be penalized by one point each memorial for every day of delay after due date.

3.3.3 Once the memorials have been submitted, no revisions / supplements / additions will be allowed.

3.3.4 Any revisions, supplements or additions made to the hard copy of the memorials after submission of soft copy shall attract severe penalties.

3.3.5 The participants qualifying to the offline rounds are required to bring FIVE (5) hard copies of the memorial per side and submit it upon arrival at campus.

3.3.6 The hard copies of the memorials must be soft bound with appropriate colored front page.

3.4 Scoring of Memorials

3.4.1 The soft copy of the memorials sent to the official email address will be evaluated by the memorial correctors.

3.4.2 The following are the marking criteria for the memorials:

CRITERIA	MARKS ALLOTTED (AS PER MEMORIAL)
Application of Facts and Identification of Issues	10
Logical Reasoning & Flow of Legal Arguments	10
Application of Legal Principles, Authorities and Precedents	10
Lucidity and Writing Skills	10
Referencing, Formatting and Presentation	10
TOTAL MARKS PER MEMORIAL	50

3.4.3 Each side's memorial will be valued out of 50 as per the above-mentioned criteria. The total memorial marks per team will be out of hundred (Petitioner memorial (50) + Respondent memorial (50) = 100)

3.4.4 Memorial scores will be used to break the tie in Preliminary rounds alone and not in the subsequent rounds.

3.5 Penalties

3.5.1 Late submission: 1 Mark per memorial per day for every day of delay after due date.

3.5.2 Exceeding Page Limit of arguments or entire memorial:

- Exceeding page limit by 1-3 pages: 1 mark
- Exceeding page limit by 4 pages and above: 3 marks

4. ORAL ROUNDS

4.1 General

4.1.1 The Competition shall contain:

- Two Preliminary Rounds in online mode
- Octa-Final Rounds in online mode (If the total number of registering teams is more than 31)
- Quarter Final Rounds in Offline mode
- Semi-Final Rounds in Offline mode
- Finals in Offline mode

4.1.2 Before the beginning of the oral rounds of any team, the Speakers of the team shall inform the court clerk regarding the allocation of time between themselves and the time reserved for rebuttal/sur-rebuttal. Once informed, the timings shall not be changed.

4.1.3 If any speaker speaks for more than the time reserved for him/her, the extra time used by such speaker shall be deducted from the time allotted to the second speaker of that team.

4.1.4 In case any team fails to appear in an oral round, the round shall be conducted ex- parte.

4.1.5 The oral arguments need not be confined to the issues presented in the memorials.

4.1.6 Only after being allowed by the moderator a speaker shall unmute his/her mic.

4.1.7 Any compiled Research Material (Compendium) or other supplementary documents may be sent by mail in a single pdf titled COMPENDIUM OF TEAM CODE _____ to the organizers by 26th February 2024. No compendiums or research materials will be entertained after the said date.

4.1.8 The participants will not be allowed to share their screen during the online rounds.

4.1.9 The preliminary rounds will be scored cumulatively. The cumulative score of each team in the preliminary round will be as follows:

CONSOLIDATED SCORE OF PRELIMINARY ROUNDS (400) = ORAL SCORES OF ROUNDS 1(200) + ORAL SCORES OF ROUNDS 2 (200).

4.1.10 The subsequent rounds (Octa-Finals/Quarter-Finals/Semi-Finals) shall follow the knock-out pattern.

4.2 PRELIMINARY ROUNDS (ONLINE)

4.2.1 There shall be two preliminary rounds. Each team will have to argue once for the petitioner/appellant/plaintiff and once for the respondent/defendant as the case may be.

4.2.2 Once the fixtures for the preliminary rounds are finalized, the exchanged memorials shall be mailed across to the teams.

4.2.3 The preliminary round shall be conducted through video-conferencing. The platform, meeting ID and password will be informed and shared with the teams through email before the competition.

4.2.4 Each team shall strictly get a total time of 30 minutes to argue including rebuttal and sur-rebuttal time.

4.2.5 The division of time is at the discretion of the team members, subject to a maximum of 15 minutes per speaker.

4.3 OCTA FINAL ROUNDS (ONLINE)

4.3.1 The octa final rounds will be conducted in case more than 31 teams register for the competition.

4.3.2 The octa final rounds will be conducted online.

4.3.3 16 teams will qualify from the preliminary rounds to the Octa-Final Rounds.

4.3.4 The qualification process is as follows:

- 16 teams who have won BOTH the preliminary rounds will qualify
- In case there are less than 16 teams who have won both rounds, then the consolidated score of the preliminary round of teams with one win & one loss will be considered.

CONSOLIDATED SCORE OF PRELIMINARY ROUNDS (400) = ORAL SCORES OF ROUNDS 1 (200) + ORAL SCORES OF ROUNDS 2 (200).

- In case of a tie in deciding the top 16 teams with teams who have 1 win 1 loss, the team with the higher score in the Written Submission (Memorials) shall proceed to Octa Final round.
- In case the tie still subsists, the team which submitted the soft copy of the memorial first, will qualify to the Octa Final Round. This decision will be based on the time stamp of submission available with the OC.

4.3.5 The Octa-Final rounds shall follow the knock-out format.

4.3.6 Each team shall strictly get a total time of 35 minutes to argue including rebuttal and sur-rebuttal time.

4.4 QUARTER FINAL ROUNDS (OFFLINE)

4.4.1 In case there 31 teams or lesser registering for the event, there will be no Octa Final Rounds.

4.4.2 8 teams will directly qualify from the preliminary rounds to the Quarter-Final Rounds.

4.4.3 The qualification process is as follows:

- 8 teams who have won BOTH the preliminary rounds will qualify.
- In case there are less than 8 teams who have won both rounds, then the consolidated score of the preliminary round of teams with one win & one loss will be considered.

CONSOLIDATED SCORE OF PRELIMINARY ROUNDS(400) = ORAL SCORES OF ROUNDS 1(200) + ORAL SCORES OF ROUND 2 (200)

- In case of a tie in deciding the top 8 teams with teams who have 1 win 1 loss, the team with the higher score in the Written Submission (Memorials) shall proceed to Quarter Final round.
- In case the tie still subsists, the team which submitted the soft copy of the memorial first, will qualify to the Quarter Final Round. This decision will be based on the time stamp of submission available with the OC.

4.4.4 In case Octa-Final rounds are conducted, the winning team from each Octa-Final round will qualify to the Quarter Finals.

4.4.5 There will be a draw of lots before the rounds to ascertain which side the team has to argue, followed by exchange of memorials.

4.4.6 Each team shall strictly get a total time of 40 minutes to argue including rebuttal and sur-rebuttal time.

4.4.7 The division of time is at the discretion of the team members, subject to a maximum of 22 minutes per speaker.

4.5 SEMI FINAL ROUNDS (OFFLINE)

4.5.1 The winning team from each Quarter-Final round will qualify to the Semi Final Rounds.

4.5.2 There will be a draw of lots before the rounds to ascertain which side the team has to argue, followed by exchange of memorials.

4.5.3 Each team shall strictly get a total time of 45 minutes to argue including rebuttal and sur-rebuttal time.

4.5.4 The division of time is at the discretion of the team members, subject to a maximum of 25 minutes per speaker.

4.6 FINAL ROUNDS (OFFLINE)

4.6.1 The winning team from each Semi-Final round will qualify to the Semi Final Rounds.

4.6.2 There will be a draw of lots before the rounds to ascertain which side the team has to argue, followed by exchange of memorials.

4.6.3 Each team shall strictly get a total time of 50 minutes to argue including rebuttal and sur-rebuttal time.

4.6.4 The division of time is at the discretion of the team members, subject to a maximum of 30 minutes per speaker.

4.7 ANONYMITY AND SCOUTING

4.7.1 The team's college / institution affiliation may not be mentioned at any time before the awards ceremony. The teams shall maintain anonymity during the course of the competition.

4.7.2 Further, all team members, coaches, advisors, and observers shall refrain from identifying a team's school at any time and in any manner, including, but not limited to, wearing any identifying items, such as school clothing, ties, patches, or pins or carrying identifying material (such as books with a college logo, or college seal).

4.7.3 Teams will not be allowed to observe the orals of any other teams. Scouting is strictly prohibited. Scouting by any of the team members or their acquaintances shall result in direct disqualification.

4.8 RESULTS

4.8.1 Results will be announced immediately after the completion of the preliminary / Octa / Quarter / Semi-final rounds. The Final result and the winners of the various categories will be announced only during the valedictory / prize distribution ceremony.

4.8.2 The decision of the judges will remain FINAL.

4.9 EVALUATION CRITERIA:

CRITERIA	MARKS ALLOTTED PER SPEAKER
Articulation of Facts and Application of Law to Facts	10
Advocacy Skills, Persuasiveness and Ability to answer questions	10
Use of Authorities, Soundness of Legal Principles	10
Organization, Flow of thought	10
Court Manners, Etiquette, Demeanor	10
Total	50

5.0 OTHER INSTRUCTIONS

5.1 The OC reserve the right to amend, modify, change or repeal any of the Competition Rules at any point of time.

5.2 The OC reserve all rights to audio and videotaping, or any other form of audio or visual reproduction, of any oral round or part thereof.

5.3 The OC reserve the right to take decisions on any matter not mentioned in the Competition Rules. Any such decision taken by them shall be final and binding.

5.4 No photo, audio or videotaping of oral pleadings is permitted without the permission of the OC.

5.5 The participants are NOT allowed to use mobile phones during the rounds for researching of information.

5.6 The organizers shall not be responsible for any loss due to slow or non-functional Internet Connection during the Competition. We request all the participants to arrange a sound Internet Connection.

5.7 No additional documentation or screen-sharing will be allowed and any information that must be provided to the Court should be submitted beforehand.

5.8 The copyright over the memorials submitted for participation in the competition is assigned by participants and shall also vest completely and fully in KLE College of Law, Navi Mumbai.

5.9 Further use and exhibition of these materials, electronically or otherwise, shall be the exclusive right of KLE College of Law, Navi Mumbai, and they shall not be responsible for any liability to any person for any loss caused by errors or omissions in this collection of information, or for the accuracy, completeness or adequacy of the information contained in these materials.

5.10 Distribution of these materials on affiliated websites does not constitute consent to any use of this material for commercial redistribution either via the internet or using some other form of hypertext distribution. Links to the collection or individual pages in it are welcome.

6.0 AWARDS

Achievement	Prize
Winner	Trophy + Cash Prize of 31,000/- INR
Runner Up	Trophy + Cash Prize of 21,000/- INR
Best Memorial	Trophy + Cash Prize of 5,000/- INR
Best Student Advocate*	Trophy + Cash Prize of 5,000/- INR

All participants will be issued participation certificates.

*(The best Counsellor would be decided on the basis of the scores in the preliminary rounds)





K.L.E. Society's K.L.E. College of Law,
Navi Mumbai

BONAFIDE CERTIFICATE
SPARKLE 5.0: NATIONAL MOOT COURT COMPETITION, 2024

Name of the participating Institute: _____

Official e-mail address of the Institute/Moot Court Committee:_____

Speaker / Participant 1

Name :

Course Name & Semester :

Mobile No. :

Email Id :

Speaker / Participant 2

Name :

Course Name & Semester :

Mobile No. :

Email Id :

Researcher / Participant 3 (if any)

Name :

Course Name & Semester :

Mobile No. :

Email Id :

It is hereby certified that the above students are bonafide students of our institution. They have been selected to represent our institute at Sparkle 5.0 National Moot Court Competition, 2024 conducted by K.L.E. Society's K.L.E. College of Law, Navi Mumbai.

Date:

Signature Of the Faculty Co-Ordinator/
Head of the Institute with the
Official Seal of the Institute

Moot Proposition for National Moot Court Competition

Eco-Zo Vs Union of Prakrith

1. The Union of Prakrith is quasi - federal, democratic, sovereign, secular and socialist nation. It is one of the fastest developing economies in the world. It is also currently the most populated country in the world. Prakrith was under the rule of the Great British Empire for over 200 years. It established independence from the British Empire in 1947. The initial years after independence saw the country struggle economically. There was wide spread poverty and discord in the country.

2. Over the last 70 years Prakrith managed to achieve tremendous progress in raising growth, income levels and standards of living. This has been possible due to the aggressive efforts taken by the various governments of Prakrith towards development. A lot of the development has been credited to the Prakrith National Development Party (PND), which has been in power in the Central Government since 2014. The PND party is known for its religious nationalistic ideologies, favoring Tolkien, the majority religion in Prakrith. This has been a cause for criticism against the party.

3. Prakrith is also the 7th largest country in the world. Its geographical layout is vast with desert in the west, alpine tundra and glaciers in the north, and humid tropical regions supporting rainforests in the southwest and the island territories. The country's climate mirrors its geographical diversity, with the majority of the country experiencing a tropical climate. The northern extent of the country is flanked by the mighty Himalayan range. Over 13 northern and eastern states are bound by the snow-capped Himalayan mountains.

4. Zobhan is one of the northern states in Prakrith through which the Himalayas run. The state is covered by hilly terrain. The climate here is extremely cold and frigid during winters and mild to moderately cold through the rest of the year. Zobhan is a picturesque land of considerable natural beauty. The northern part of the state of Zobhan is shrouded by Himalayan ranges and glaciers, whereas the lower parts of the state are thickly forested. The Himalayan ecosystem plays host to a large number of animals, plants and rare herbs. The area is also categorized as a seismic zone five, bound by two regional thrusts, thus making it more prone to earthquakes and landslides.

5. Zobhan has religious significance to the Tolkiens living in Prakrith. It is considered to be a holy land due to the various pilgrimages and sites of religious importance present in the state. Zobhan is also a very scenic tourist spot. It attracts crores of tourists in a year who come to the state to visit hill stations, under take trekking expeditions and visit various pilgrim sites. The hilly terrain and

the roads connecting these locations were always plagued with traffic concerns and accidents. Sometimes the traffic jams could run for hours during peak seasons. During monsoon and winter, the area was plagued by landslides and snow. The traffic and small roads made it difficult for rescue vehicles to reach the location quickly to provide assistance.

6. Prakrith shares its northern border and north western border with its neighboring countries of Suvidha and Avasa. Prakrith and Suvidha have always had an amicable relationship. On the other hand, Avasa and Prakrith have always been at loggerheads. In 1962 a major border dispute escalated into a war like situation between the countries. The issue was with regard to a spot of great military and strategic importance to both countries. Both the countries claimed it as a part of their border and this resulted in tensions between them. There have been constant skirmishes in the border between the two countries.

7. In 2015, a military standoff occurred between Prakrith and Avasa when the latter brought heavy road building equipment began constructing a road in the disputed area. Prakrith objected to the construction of the road as it could hamper its national security. Despite this, Avasa continued constructing the road. Immediately, the Government of Prakrith decided to commence a counter project named 'Four Pilgrimage Project'(FPP). This project was considered to be the pet project of the ruling government as it was projected to increase connectivity to four religiously important pilgrimage sites of the Tolkiens. The FPP proposed to increase the width of the roads in the Zobhan from 5.5 meters to 10 meters. The project was flagged off by the Prime Minister of Prakrith in 2016.

8. The project began with massive deforestation which immediately attracted the locals' attention. The project cut through an eco-sensitive zone, which if disturbed could destabilize the environment. Once the project commenced, the locals claimed many ill effects such as the debris generated from the project was not being disposed properly and was resulting in landslides. It was also alleged that the project had gone through no environment, social or disaster potential assessments, no public consultations as required by law.

9. The Government maintained that all requisite legal compliances were met by the project. It affirmed that the 900 km long road has been split into 52 different projects and each project was considered based on its geographic nature. Hence, there was no requirement to get an Environment Impact Assessment done. The matter was challenged before the National Green Tribunal in 2018. An order was passed in favor of the Government, directing them to constitute an 'Oversight Committee' to monitor the environmental safeguards for the execution of the Project.

This order was challenged before the Supreme Court of Prakrith in 2019. A two-judge bench suggested that a High-Power Committee must be formed to monitor and consider the cumulative impact of the FPP and ensure that it is executed in a sustainable manner.

10. In 2021, severe flash floods and landslides occurred in the state of Zobhan, resulting in the death and displacement of over 100 people. The aftermath of this disaster led to cracks developing in houses situated in various districts of Zobhan. Research found that some of the cities in Zobhan have started sinking. A report finding by the Prakrith Space Research Organisation attributed the sinking to the geographical conditions of the region, accelerated by the construction work done for the FPP and the construction of a hydro-electric project in the same locality. The finding was ignored and the construction work continued in these areas. By July 2022, over 60 percent of the project was completed and many routes were open to access by public. This increased the tourism and thereby revenue and income of the locals also increased many folds.

11. Meanwhile, situation between Avasa-Prakrith deteriorated over the past years. Over the period from 2020 to 2023 multiple skirmishes escalated in the Avasa-Prakrith border leading to death of over 100 soldiers from each side. Prakrith was able to employ efficient defense mechanisms to counter the aggressions of Avasa, due to the roads built through the FPP. The roads aided in mobilizing military resources and combat vehicles in a quicker manner to respond efficiently to the threats. Thus, the national security of Prakrith was protected in multiple locations due to the FPP roads.

12. In September 2023, 40 laborers were trapped in the tunnel when a part of the underconstruction tunnel connecting two crucial locations in the FPP collapsed. This incident shook the nation and the government took active steps to rescue the trapped workers. Multiple efforts were thwarted due to the climatic and geographical conditions of the region. It was feared that the workers would be dead by the time they were rescued. Eventually, the government had to resort to relying on rat miners to rescue by drilling holes in the collapsed tunnels. The workers were rescued after a period of two weeks during which time they survived with minimal food, water and sunlight.

13. This incident shook the entire nation. The locals and residents of Zobhan who formed the majority of the workers in FPP refused to return to work as a sign of protest against the danger that they were put through. Mr. Sarvam, the son of one of the workers trapped inside the tunnel, works with an NGO named ECO-ZO which focuses on restoring the unique ecosystem of

Zobhan. While his father was trapped in the tunnel, Mr Sarvam took the initiative to start a series on Eco-Zo's social media page interviewing locals about the issues faced by them due to the FPP to gain solidarity and support. Owing to the complexity of the rescue mission #SaveZo became trending at the national and international level. It brought a lot of publicity to Eco-Zo and the people of Zobhan.

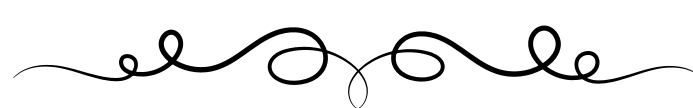
14. The Government of Prakrith appointed an Expert Committee to look into the cause of the incident and the rescue process. The Expert Committee submitted its report on the 2nd of January 2024 with the findings that the tunnel collapse was not due to any human error or triggered by construction work, but an accident that was caused due to the geographical condition of the locality. The report also highlighted that the efforts taken by the Government had ensured that all 40 workers without any injury or issue to them. It also pointed out that the workers were able to survive for two weeks inside the tunnel due to the availability of light, oxygen and food supply that was planned and provided to them by the Government agencies. It lauded the efforts taken by the Government and pointed out that the FPP was executed in such a meticulously planned and thought-out manner.

15. Aggrieved by the report, Eco-Zo filed a Public Interest Litigation before the Supreme Court of Zobhan asking the Court to direct the authorities to stop the construction work at FPP. The PIL alleged that the State had failed to protect the environment, life and livelihood of the people of Zobhan. The following questions have been posted before the Hon'ble Court.

- i. Whether Eco-Zo has sufficient locus Standi to file this case before the Supreme Court of Prakrith?
- ii. Whether the State has failed to protect the fragile ecosystem of Zobhan?
- iii. Whether the State is vicariously responsible for the collapse of the tunnel in Zobhan?
- iv. Whether the State has violated the fundamental rights of the workers and people of Zobhan by continuing with the construction work on FPP?

NOTE:

The laws and decisions in Prakrith are in pari materia with the laws and decisions of Union of
India

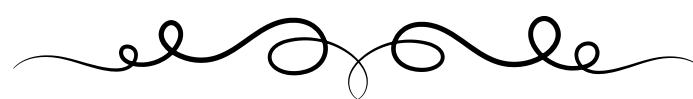


National Client Counselling Competition



KLE College of Law will be hosting a Client Counselling Competition. Each team consisting of two members will counsel their clients on legal issues faced by them and will provide them with appropriate legal recourse. They will deal with the problem given by their client and give them advice for their legal issues. This will encourage the participants to develop interviewing, planning and analytical skills necessary for a lawyer.

The participants shall interview and advise their client on the matter.



RULES AND REGULATIONS OF CLIENT COUNSELLING COMPETITION

1. MODE OF COMPETITION

The SPARKLE 5.0 Client Counselling Competition, 2024 will be held in Hybrid Mode. The preliminary rounds will be held online, whereas the Semi-Finals and Final rounds will be conducted offline at KLE Society's KLE College of Law, Navi Mumbai, Sector 1, Kalamboli, Panvel, Navi Mumbai, Maharashtra-410218.

The preliminary rounds shall be conducted through video-conferencing, either through Zoom or Google Meet, as the case may be. The relevant details will be informed and shared with the teams through email once the registration is complete.

2. LANGUAGE

The mode of conduct of the entire competition shall be in English.

3. ELIGIBILITY

i. The Competition is open to all bona fide regular students enrolled in any undergraduate/graduate Law Course (5 Year course & 3 Year course) within India which is recognized by the Bar Council or State Government or Central Government as the case may be.

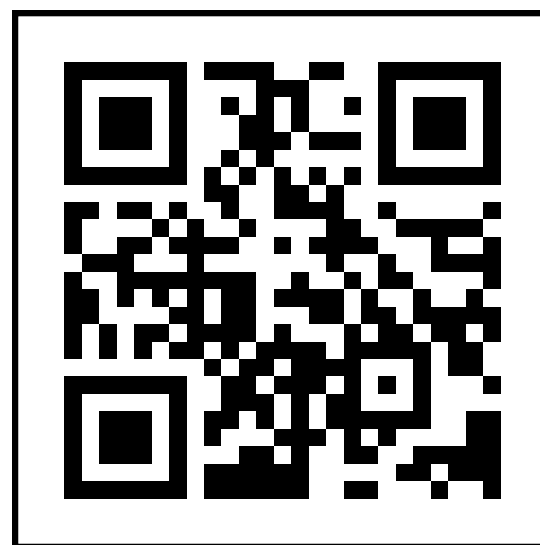
ii. A maximum of ONE team is allowed to participate in the competition from one institute.

4. TEAM COMPOSITION

Each team shall consist of two members.

5. REGISTRATION

i. Interested teams are required to register by filling out the registration form through this Q.R. Code. Scan the Q,R, Code for registration link.



ii. The participation fees shall be 1000-/- INR per team for all the teams.

iii. The teams that qualify for the offline rounds will have to pay Rs 4000 towards food and accommodation.

iv. The details for payment are as follows:

Name of the Bank	Canara Bank
Account Number	4652101002417
IFSC Code	CNRB0004652
Name of the Account Holder	KLE College of Law
Name of the Branch	Khandeshwar- Kamothe

v. The last date for registration is 26th February, 2024.

vi. The fee, once paid, is non-refundable.

vii. A bonafide certificate in the prescribed format from the college/institution/university that the participant belongs to, is a mandatory requirement for all teams to be fulfilled in order complete the registration.

viii. The teams are required to attach the screenshot of the online transaction and the bonafide certificate in the Google form itself.

ix. The receipt of screenshot of the payment along with the form and bonafide certificate shall only confirm the participation of a team in the competition.

x. Communication made by the OC with any one of the Team Members shall be deemed to be communication to the entire team for the purposes of this Competition.

6. ACCOMODATION

i. Accommodation shall only be provided to teams qualifying for the Offline Rounds.

ii. Accommodation shall be provided from 15th March 2024 (Afternoon) to 17th March 2024 (Morning).

iii. Teams arriving earlier shall contact the hotel directly (details of the accommodation will be shared later) and make their bookings accordingly or make arrangements on their own.

iv. Extra charges will have to be incurred by the team for additional days of stay.

v. Accommodation shall not be provided to a other members, coach, professor or family member.

vi. Any misconduct at the venue or the place of accommodation shall result in disqualification of the team from the competition.

vii. Transport shall be provided to and from the accommodation to the event venue. In case the participants miss the transport arranged by the OC, they have to make arrangements at their own cost.

viii. No pick up or drop shall be provided to and from airport/railway station/bus stand to the accommodation or the event venue.

7. DRESS CODE

a) The participants shall follow the below mentioned dress code during the conduct of the competition:

Females: White salwar kurta & dupatta (or) Western Formals of white shirt and black trousers along with black coat and tie (or) Saree with formal footwear.

Males: White shirt, black trousers, black tie along with black coat and Black shoes.

b) Non-Adherence to dress code shall be penalized by the Judges.

c) The dress code for all the functions at the competition shall be western formals for gentlemen and western or Indian formals for ladies

8. THEMES OF THE COMPETITION

Propositions for the National Client Counselling Competition 2024, are based on:

1. Cyber Law
2. Criminal Law
3. Constitutional Law
4. Environmental Law
5. IPR
6. Family Law
7. Contracts & Arbitration
8. Corporate Law

9. ROUNDS

There shall be three rounds in this competition.

a. Preliminary Rounds: (Online) According to the cumulative scores of the preliminary rounds, the top 4 teams will move to the Semi-final rounds.

b. Semi Final (Offline) - Top 4 teams which qualify from the preliminary round shall compete against each other out of which 2 teams shall proceed to the Final round.

c. Final Round (Offline) – Two teams shall compete against each other and the winner and the runners up shall be declared from them.

9. DURATION OF ROUNDS

a. Total time for Preliminary Rounds: 25 minutes (The break up is as follows)

- Consultation Session of 15 Minutes
- Discussion Session of 5 Minutes
- Post-Consultation Session of 5 Minutes

b. Total time for Semi-Final Round: 35 minutes (The break up is as follows)

- Consultation Session of 20 Minutes
- Discussion Session of 10 Minutes
- Post-Consultation Session of 5 Minutes.

c. Total time for Final Round: 50 minutes (The break up is as follows)

- Consultation Session of 30 Minutes
- Discussion Session of 15 Minutes
- Post-Consultation Session of 5 Minutes

10. RESULTS

Results will be announced immediately after the completion of the Preliminary/ Semi-final rounds. The Final result and the winners of the various categories will be announced only during the valediction / prize distribution ceremony.

11. SCORING

a) The parameters for judging the oral presentation are:

- i. Extraction of information
- ii. Knowledge and application of law to facts
- iii. Time management
- iv. Counsel-Client Rapport & Client Satisfaction
- v. Ability to answer judges' questions

b) Each criterion shall carry 20 marks and the total marks for per judge per team would be out of 100.

c) The total marks for each team in the preliminary round would be 200.

d) In the case of a tie, the aggregate marks of “Knowledge and application of law to facts” and “Counsel-Client Rapport & Client Satisfaction” shall be taken into consideration.

e) If the tie still persists, it shall be resolved by the toss of a coin.

12. AWARDS

Achievement	Prize
Winner	Trophy + Cash Prize of 11,000/- INR
Runner Up	Trophy + Cash Prize of 5,000/- INR
Best Counsellor*	Trophy + Cash Prize of 3,000/- INR

All participants will be issued participation certificates.

*(The best Counsellor would be decided on the basis of the scores in the preliminary rounds)

13. ANONYMITY:

a. Participants may introduce her/himself in the usual manner and may also state her/his names. However, the team's college / institution affiliation may not be mentioned at any time before the awards ceremony.

b. Further, all team members, coaches, advisors, and observers shall refrain from identifying a team's school at any time and in any manner, including, but not limited to, wearing any identifying items, such as school clothing, ties, patches, or pins or carrying identifying material (such as a book with a college logo, or college seal).

14. DECISION OF THE JUDGES SHALL BE FINAL

15. GROUNDS FOR DISQUALIFICATION

- Misconduct, whether behavioral or otherwise.
- Misuse of technology
- Any discussion with client before competition.
- Intimidation in any form.

16. OTHER INFORMATION

i. Participants are allowed to bring bare Acts, reference books and other props to set up their law office.

ii. Laptops are allowed as props but participants must not use them for researching information during the rounds. (Accessing WiFi/Dongle/Mobile Data or any other form of internet connectivity is NOT permitted during the rounds).

iii. Only after being allowed by the moderator a speaker shall unmute his/her mic.

iv. No photo, audio or videotaping of oral pleadings is permitted without the permission of the OC.

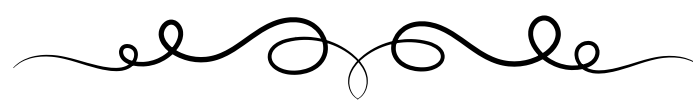
v. The organizers shall not be responsible for any loss due to slow or non-functional Internet Connection during the Competition. We request all the participants to arrange a sound Internet Connection.

vi. No additional documentation or screen-sharing will be allowed and any information that must be provided to the Court should be submitted beforehand.

vii. If there is any situation, not covered by the Rules, the decision of the Organizers shall be final and binding.

viii. The participants are always required to comply with the rules formulated by the Organizing Committee during the competition. In case of any non-compliance with the rules of the competition, penalty may be imposed by deduction of marks and the teams may also be disqualified after they have been warned once.

ix. Any query/communication regarding the National Client Counselling Competition shall be made through sparkle@klecollegeoflawmumbai.edu.in.





K.L.E. Society's K.L.E. College of Law,
Navi Mumbai

BONAFIDE CERTIFICATE
SPARKLE 5.0: CLIENT COUNSELLING COMPETITION, 2024

Name of the participating Institute: _____

Official e-mail address of the Institute/Relevant Committee:_____

Participant 1

Name :

Course Name & Semester :

Mobile No. :

Email Id :

Participant 2

Name :

Course Name & Semester :

Mobile No. :

Email Id :

It is hereby certified that the above students are bonafide students of our institution. They have been selected to represent our institute at Sparkle 5.0 Client Counselling Competition, 2024 conducted by K.L.E. Society's K.L.E. College of Law, Navi Mumbai.

Date:

Signature Of the Faculty Co-Ordinator/
Head of the Institute with the
Official Seal of the Institute

General Details (Date, Time, Mode, Etc.)

The mode of Competition will be Hybrid. The Competition will be held on 2nd - 3rd March, 2024 (Online) and 16th - 17th March, 2024 (Offline).

Dates	Events	Mode of Event / Instruction
12th February 2024	Last date of Registration of Teams and Team Details for the Moot Court Competition	https://forms.gle/62wdXxi8fPaZ89Jm8
15th February, 2024	Last Date for seeking Clarifications	ONLINE
18th February 2024	Release of Clarifications	ONLINE
22nd February 2024	Last date for Allotment of codes for participating teams	ONLINE
24th February 2024	Last date of Submission of Soft Copy of Memorials	ONLINE
26th February 2024	Last date of Registration of Teams and Team Details for the Client Counselling Competition	https://forms.gle/7NnXNpdA6zVAB7zK9
02nd March, 2024	Inaugural of SPARKLE 5.0	HYBRID
	Preliminary Round I of Moot Court Competition	ONLINE

Dates	Events	Mode of Event / Instruction
03rd March, 2024	Preliminary Round 2 of Moot Court Competitions	ONLINE
	Preliminary Round of Client Counselling Competition	ONLINE
	Octa Finals of Moot Court Competition	ONLINE
09th March, 2024	Last Date for Mailing Travel Forms	SOFT COPY
16th March, 2024	Draw of Lots and Exchange of Written Submissions	OFFLINE
	Quarter Final Rounds of Moot Court Competition	
	Semi-Final Rounds of Moot Court Competition	
	Final Rounds of Client Counselling Competition	
17th March, 2024	Final Round of Moot Court Competition	OFFLINE
	Valedictory of SPARKLE 5.0 and Prize Distribution	HYBRID

ORGANIZING COMMITTEE

1. Prof. (Dr.) Dinkar Gitte, Principal
2. Dr. Amrita Singh, IQAC Co-Ordinator
3. Dr. Lalita Bhosale
4. Mrs. Pooja Bijjargi
5. Mr. Anant Pawar
6. Ms. Mayuri Taware
7. Ms. Niharika Gayakwad
8. Ms. Ranjana.S
9. Ms. Mrunalini Jadhav
10. Mr. Amit Suryawanshi

CONTACT DETAILS

The following people can be contacted in the event of any query relating to any information or any detail related to the competition.

Faculty Co-Ordinators:

Ms. Ashwini Muthulakshmi +91- 9008232626

Ms. Bipasha Bandopadhyay +91- 9893461157

Student Co-Ordinators:

Ms. Shruti Gupta +91-6392034298

Mr. Shobhit Chakravarty +91-7906154504

Official Email Address: sparkle@klecollegeoflawmumbai.edu.in

Venue:

K.L.E. Society's K. L. E. College of Law,
4th Floor, Plot No. 29, Sector - 1,
Kalamboli, Navi Mumbai - 410218



Email Address:

Sparkle@klecollegeoflawmumbai.edu.in

College Website:

<https://klecollegeoflawmumbai.edu.in/>

